

**NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

C.P NO. 38(ND)/2016
CA NO. 19-21/PB/2016

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2016**

NAME OF THE COMPANY: **Smt. Rajni Gupta & Ors.**

Vs.

M/s. Sunair Hotels Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. RAJNISH SINHA	(Adv)		
2.	MS. NEHA KHURANA	(Adv)	PETITIONERS	<i>Deby</i>
3	Mr Atul Bhagat Adv.			
4	Mr P. K. Dhingra CA		Respondent	
5	Ms. A. Bhiman Adv		1-13	<i>B.</i>

ORDER

CA Nos. 19, 20 and 21/PB/2016

These are applications with various prayers including prayer that petitioner has not filed petition in accordance with the order passed by Hon'ble the Supreme Court on 5.2.2016 inter-se parties. These applications would also be considered being a part of the reply. However all these applications shall be taken up with the main case at the time of final arguments.

Mr. Sharma learned counsel for the Respondent states that reply has been filed on behalf of the Respondents No.1 & 2 and a copy thereof has been handed over to learned counsel for the petitioner on 1.7.2016.

Mr. Sinha learned counsel for the petitioner states that he would need three weeks time to file rejoinder and the date of hearing fixed for 21.7.2016 need to be deferred so as to complete the pleadings.

In view of the above, the petitioner is given three weeks time to file rejoinder with a copy in advance to the counsel opposite i.e. on or before 5.8.2016.

List for arguments on 12.8.2016 at 10.30 am.

MM Kumar
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

S.K. Mohapatra
(S.K. MOHAPATRA)
MEMBER (T)

Dated: 12/07/2016
(Vidya)